

ITEM NO.14

COURT NO.1

SECTION II-A

## S U P R E M E C O U R T O F I N D I A

## R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2385/2022

(Arising out of impugned final judgment and order dated 15-12-2021 in CRLMN No.38807/2020 passed by the High Court of Judicature at Patna)

DINESH @ DINESH SINGH @ DINESH KUMAR Petitioner(s)

VERSUS

THE STATE OF BIHAR &amp; ORS.

Respondent(s)

IA No.9332/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.33439/2022 - EXEMPTION FROM FILING O.T.

IA No.9331/2022 - EXEMPTION FROM FILING O.T.

Date : 15-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Basant R., Sr.Adv.  
Mr. Chand Qureshi, AOR  
Mr. Akshay Sahay, Adv.  
Mr. Rajat Baijal, Adv.  
Mr. Satyakam Chakraborty, Adv.  
Mr. Mohit Yadav, Adv.  
Mr. Navdeep Jain, Adv.  
Mr. Akshay Sahay, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr.Adv.  
For High Court of Patna Mr. Gaurav Agrawal, AOR

For State of Bihar Mr. Maninder Singh, Sr.Adv.  
Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

This Court on 10.03.2022 passed the following order:

"Permission to file Special Leave  
Petition is granted.

Heard Mr. Basant R., learned senior  
counsel appearing on behalf of the petitioner, Mr.  
Ranjit Kumar, learned senior counsel appearing on  
behalf of the High Court and Mr. Manish Kumar,

learned counsel appearing on behalf of the State.

Issue notice returnable on 15.03.2022.

The learned counsel appearing on behalf of the State is directed to place all the details before this Court by 14<sup>th</sup> March, 2022.

The learned senior counsel appearing on behalf of the petitioner states that the petitioner has already moved an application for bail, which is pending consideration before the High Court, but has not been taken up.

We request the High Court to decide the bail application of the petitioner on its own merits by the next date of hearing."

At the commencement of hearing, learned senior counsel for the petitioner submits that in compliance of the above-mentioned order, the bail application is decided and the petitioner has been granted bail by the High Court on 14.03.2022.

As per Office Report dated 14.03.2022, pursuant to the above order, counsel for respondent No.1 - State has on 14.03.2022 filed photocopy of FIR, Case Diary and the Supplementary Case Diary (contained in a folder) along with Pen Drive and a letter dated 12.03.2022.

It has also been mentioned in the said Office Report that the learned counsel appearing on behalf of the High Court has also filed Status Report along with one paper folder (covered) described as containing Pen Drive of social media posts of the petitioner along with transcript.

Both the learned counsel are requested to take back the above-mentioned records submitted in sealed cover and to produce the relevant records on the next date of hearing.

We further direct the learned counsel for the State to file counter affidavit within four weeks.

Learned counsel appearing on behalf of the High Court is requested to assist the Court on the next date of hearing.

List the matter after four weeks.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)